

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
EXECUTION APPLICATION NO.23 / 2023

IN
ORIGINAL APPLICATION NO.124 OF 2022

Vrinda Basu

... Applicant

-Versus-

State of Maharashtra & Ors.

... Respondents

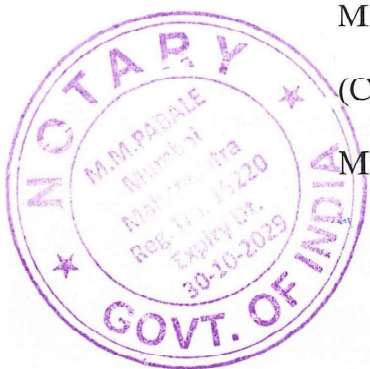
ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.8

I, Pravin Chindu Darade , IAS, serving as Principle Secretary, Environment and Climate Change Department, Government of Maharashtra, do state on solemn affirmation that –

1. I am well conversant with the facts of the present case and I am authorized by the Chief Secretary, Government of Maharashtra to file the present affidavit.
2. In compliance of the orders of this Hon'ble Tribunal dated 19-04-2024 and 14-08-2024, meeting was held under the chairmanship of Chief Secretary, Government of Maharashtra on 12-11-2024, to verify the action taken by various stake holders. Additional Chief Secretary (Water Resources), Principal Secretary (Water Supply & Sanitation), Principal Secretary (Environment & Climate Change), Secretary (Textile) & officials of Urban Development Department, Environment and Climate Change Department, Maharashtra Pollution Control Board were present personally for the

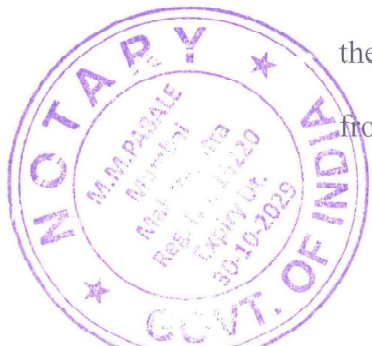
meeting, whereas, Chief Executive Officer, Maharashtra Industrial Development Corporation, Commissioner Kolhapur Municipal Corporation, Commissioner, Ichalkaranji Municipal Corporation, Chief Executive Officer Zilla Parishad, Kolhapur were present through video conferencing for the meeting. Chief Secretary, Government of Maharashtra has gone through the issue and discussed the directions given by Hon'ble NGT. Thereafter, taken review of action taken by various stake holders against recommendations of Joint Committee. The Copy of the minutes of the meeting is attached herewith and marked as "Exhibit-1". The directions issued by the Chief Secretary, Government of Maharashtra to various stake holders are highlighted below:-

- (1) Commissioner, Kolhapur Municipal Corporation to complete the work of 100% sewage treatment within his jurisdiction in next one and half year. Commissioner, Kolhapur Municipal Corporation should submit bar chart with timeline for this work to fulfill the gap between treated and untreated sewage. Commissioner, Kolhapur Municipal Corporation to complete erection of 6 MLD STP by 31/12/2024.
- (2) Commissioner, Ichalkaranji Municipal Corporation to expedite the work of 18MLD and 32 MLD STP's after model code of conduct and complete all work within one and half year.
- (3) Chief Executive Officer of Zilha Parishad, Kolhapur & Chief Officers of Hupari Municipal Council, Hatkanangale Municipal Council, Kurundwad Municipal Council & Shirol Municipal Council to complete the work of providing STP within one and half year for treatment of sewage generation within their jurisdiction.
- (4) Commissioner, Ichalkaranji Municipal Corporation to re-apply for Consent before MPCB. Member Secretary, MPCB to expedite the proposal of Consent to Operate (CTO) of Ichalkaranji Municipal Corporation immediately once received to MPCB.



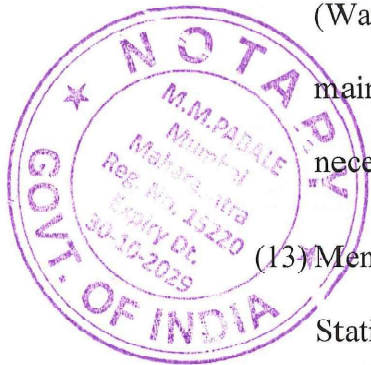
A handwritten signature in blue ink, appearing to be "Jade", written over a horizontal line.

- (5) Kolhapur Municipal Corporation and Ichalkaranji Municipal Corporation to submit the self-assessed report regarding EDC to Hon'ble NGT within next 15 days i.e. before 28th November, 2024. If same is not reassessed & submit to Hon'ble NGT, it will be assumed that EDC calculated & submitted by MPCB to Hon'ble NGT is acceptable to both corporations & accordingly necessary directions will be issued for deduction of EDC amount from the State allocated funding to above Corporations.
- (6) Chief Executive Officer, MIDC to take the review of existing High Rate Transpiration System (HRTS) of M/s Kagal Hatkanangale five-star MIDC, Kagal Hatkanangale & submit proposal to MPCB accordingly. CEO, MIDC also submit reports of studies of all CETPS on impact of soil and ground water quality twice a year (pre-monsoon/post monsoon) as per MOEF & CC Notification dated 01.01.2016 to MPCB twice in a year as per directions of MOEF & CC dated 01.01.2016.
- (7) Chief Executive Officer, MIDC to take further necessary action to provide full-fledged RO and MEE as mentioned in CTE to M/s. Ichalkaranji Power loom Mega Cluster (IPMC), Laxmi Co-Operative Industrial Estate, Tal-Hatkanangale.
- (8) Member Secretary, MPCB to take appropriate action regularly against non-complying units such as Industry operated without CTO and discharged effluent into nearby drain.
- (9) Officials of Maharashtra Pollution Control Board & MIDC along with members of CETP officials to periodically check Pipeline used by CETPs or Industries for the conveyance of treated effluent for disposal land irrigation as well as leakages from the CETP.



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- (10) Principal Secretary (Environment and CC) to constitute the Committee of Expert Institute like Central Inland Fisheries Research Institute (CIFRI) with expert members from the Fisheries Department, Environment Department, Govt. of Maharashtra, Irrigation Department, MPCB, CIFRI to investigate fish kill incidence, if any in future and without the root cause of fish kill which are generally occurring in particular month or area. Accordingly the committee is formed Vide office Order dtd. 02.12.2024. The copy of said office order dated 02.12.2024 is attached herewith as "**Exhibit-2**".
- (11) Secretary (Fisheries) to investigate the incidence of fish kill & take action against the unscientific & banned processes for fish catchment. Also Secretary (Fisheries) to carry out study from reputed institute like CIFRI with respect to practice of procedure or commercial fish farming in river Panchganga & frame SOP accordingly. Member Secretary, MPCB to borne the cost of this study. Fisheries department to submit the proposal to MPCB in this regard and MPCB has agreed to sponsor the study.
- (12) Additional Chief Secretary (Water Resources) to take appropriate steps to maintain continuous flow in the Panchganga River. Additional Chief Secretary (Water Resources) submitted that he will verify technical feasibility of maintaining continuous flow in the Panchganga River & accordingly issue necessary directions immediately.
- (13) Member Secretary, MPCB to install online continuous River Quality Monitoring Station immediately at appropriate locations of Panchganga river as well as other polluting rivers also.
3. Chief Secretary, Government of Maharashtra has directed Principal Secretary, Urban Development Department- 2 & Principal Secretary, Water Supply & Sanitation



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Departments to prepare statement of Sewage generation, amount of treated & untreated sewage discharged in to various water bodies, status of facilities provided for sewage treatment in Urban & Rural area respectively, on their departments dashboard & also directed them to include statement of Solid Waste Management (generation & treatment) in urban & rural area on the dashboard. Chief Secretary, Government of Maharashtra also directed both the departments to take quarterly review of the dashboard and share the dashboard with MPCB.

4. Chief Secretary, Government of Maharashtra has directed all the stake holders to comply with the directions issued in the said meeting and keep her office updated about the progress in this regard.

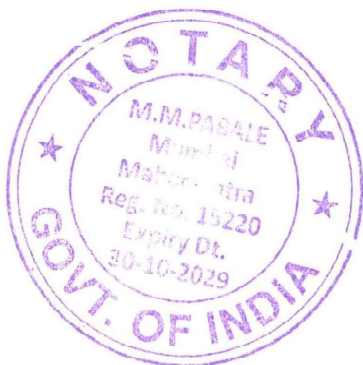
5. I crave leave to file additional reply as and when required. In light of the above submissions, it is respectfully submitted that Government of Maharashtra shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever stated above is true and correct to the best of my knowledge and belief and I affirm it to be true.

Place : Mumbai

Date : 02-12-2024.

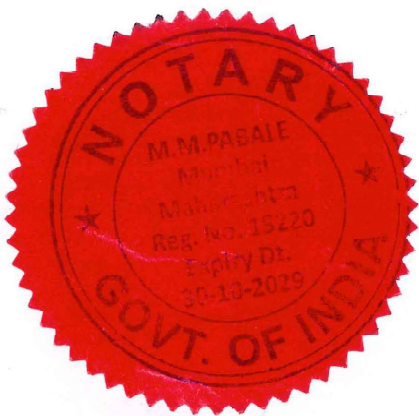
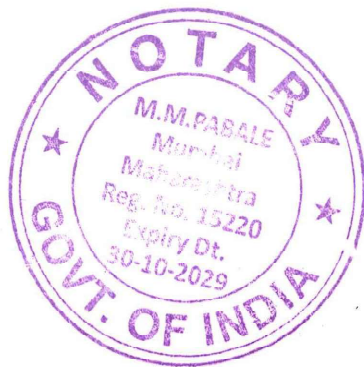
Deponent
(Pravin Chindu Darade)
Principle Secretary,
Environment and CC Department,
Government of Maharashtra



VERIFICATION

I, Pravin Chindu Darade , IAS, serving as Principle Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 2nd floor, Madam Kama Road, Hutatma Rajguru Chowk, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information derived from official record and I believe the same to be true and that no material is concealed therefrom.

Solemnly affirmed on this 2nd day of Dec, 2024 at Mumbai.



Pravin

Deponent
(Pravin Chindu Darade)
Principle Secretary,
Environment and CC Department,
Government of Maharashtra

ID / Aadhar / PAN / DL Corr of Mah. ID No. 045200
Seen Org. / POA / Board Resol.

BEFORE ME

Manish M. Pabale

MANISH M. PABALE
B.Sc. LL.M.
ADVOCATE & NOTARY (GOVT. OF INDIA)
04, Natwar Chambers,
94 Nagindas Master Road,
Fort, Mumbai - 400 001.

NOTED & REGISTERED
Page No. 53/83 Sr. No. 563
Date 2 DEC 2024





महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

१५ वा मजला, नवीन प्रशासकीय इमारत, मादाम कामा मार्ग,
हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई ४०० ०३२

दूरध्वनी : ०२२-२२८५५०८२

Email : envmantra-mh@nic.in

क्रमांक : याचिका -२०२२/प्र.क्र.०९/तां.क.३
प्रति,

दिनांक :-२८/११/२०२४.

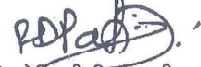
१. मा. अ.मु.स. जलसंपदा विभाग, मंत्रालय, मुंबई.
२. मा. प्रधान सचिव (नवि-२), नगर विकास विभाग, मंत्रालय, मुंबई.
३. मा. प्रधान सचिव, पाणी पुरवठा व स्वच्छता विभाग, मंत्रालय, मुंबई.
४. मा. प्रधान सचिव, मस्त्यव्यवसाय विभाग, मंत्रालय, मुंबई.
५. मुख्य कार्यकारी अधिकारी, महाराष्ट्र औद्योगिक विकास महामंडळ, मुंबई.
६. सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई.
७. आयुक्त, कोल्हापूर महानगरपालिका.
८. मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, कोल्हापूर.
९. आयुक्त, इचलकरंजी महानगरपालिका.
१०. संचालक, स्वच्छ महाराष्ट्र मिशन.
११. संचालक, राष्ट्रीय पर्यावरण अभियांत्रिकी संशोधन संस्था, नागपूर.
१२. प्रादेशिक अधिकारी, केंद्रीय प्रदूषण नियंत्रण मंडळ, पुणे.
१३. मुख्याधिकारी, हुपरी नगरपरिषद, कोल्हापूर.
१४. मुख्याधिकारी, हातकणंगले नगरपरिषद, कोल्हापूर.
१५. मुख्याधिकारी, कुरुंदवाड नगरपरिषद, कोल्हापूर.
१६. मुख्याधिकारी, शिरोळ नगरपरिषद, कोल्हापूर.

विषय- पंचगंगा नदी प्रदूषणाच्या अनुषंगाने मा. हरित लवाद, पुणे यांच्याकडे दाखल मूळ अर्ज क्र.५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र राज्य) या प्रकरणी मा. लवादाने दिलेल्या निर्देशानुसार मा. मुख्य सचिव यांच्या अध्यक्षतेखाली दि.१२/११/२०२४ रोजी आयोजित बैठकीचे इतिवृत्त..

महोदय,

पंचगंगा नदी प्रदूषणाच्या अनुषंगाने मा. हरित लवाद, पुणे यांच्याकडे दाखल मूळ अर्ज क्र.५६३/२०२२ (वृंदा बसू वि. महाराष्ट्र राज्य) या प्रकरणी मा. लवादाने दिलेल्या निर्देशानुसार मा. मुख्य सचिव यांच्या अध्यक्षतेखाली दि.१२/११/२०२४ रोजी बैठक आयोजित करण्यात आली होती. सदर बैठकीचे इतिवृत्त आवश्यक त्या कार्यवाहीस्तव यासोबत जोडून पाठविण्यात येत आहे. त्यानुसार आवश्यक ती कार्यवाही करण्यात यावी, ही विनंती.

आपली



(डॉ. रोहिणी दि. पाटील)

कक्ष अधिकारी, महाराष्ट्र शासन

सोबत- वरीलप्रमाणे.

प्रत: १) मा. मुख्य सचिव यांचे स्वीय सहायक, ६ वा मजला, मंत्रालय, मुंबई-३२.

२) प्रधान सचिव, पर्यावरण व वातावरणीय बदल विभाग यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२.

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Minutes of meeting held under the chairmanship of Hon'ble Chief Secretary on 12/11/2024 in the matter of Original Application No. 563 of 2022 (Vrinda Basu Vs. State of Maharashtra & Ors.) filed in Hon'ble NGT, Pune with respect to Panchganga river Pollution

As per the orders passed by Hon'ble NGT order dated 01/03/2023, 17/10/2023, 31/01/2024, 19/04/2024, 14/08/2024 & 04/11/2024 in the matter of Original Application 563/2022 "Vrinda Basu Vs State of Maharashtra and others", meeting was held at the office of Hon'ble Chief Secretary on 12/11/2024 at 12.30 PM under the Chairmanship of Hon'ble Chief Secretary to verify the action taken report by various stake holders as per directions issued in last meeting held on 12/11/2024 at 12.30 PM at the office of Chief Secretary. The list of officials present for the meeting is attached herewith.

Additional Chief Secretary (Water Resources), Principal Secretary (Water supply & sanitation), Principal Secretary (Environment & Climate Change), Secretary (Textile) & officials of Urban Development Department, Environment and Climate Change Department, Maharashtra Pollution Control Board were present personally for the meeting. However, Chief Executive Officer, Maharashtra Industrial Development Corporation, Commissioner Kolhapur Municipal Corporation, Commissioner, Ichalkaranji Municipal Corporation, Chief Executive Officer Zilla Parishad, Kolhapur were present online for the meeting. The list of officials present for the meeting is attached herewith.

At the beginning, Principal Secretary, Environment & Climate Change Department elaborated about the NGT case & minutes of last meeting held under chairmanship of then Chief Secretary. Hon'ble Chief Secretary gone through the issue and discussed the directions given by Hon'ble NGT. Thereafter, taken review of action taken by various stake holders against recommendations of joint committee & issued following directions -

Sr. No.	Recommendation of Joint Committee	Action Taken Report	Direction given by Hon'ble Chief Secretary
1	The KMC and IMC may be asked to expedite the work of STP which are under construction, remaining interception of natural drain and provide sewage network to remaining areas and sewage treatment to cover 100% sewage collection and its treatment. Action plan for the coverage for the remaining area for 100% sewage collection network and treatment may be provided to MPCB	<ul style="list-style-type: none"> Commissioner, Kolhapur Municipal Corporation informed that 6 MLD STP will be completed within 1 month & also work order of installation of another 3 numbers of STP's with total capacity 43.5 MLD is given which will complete the gap of sewage treatment. 	<p>Hon'ble Chief Secretary directed Commissioner, Kolhapur Municipal Corporation to complete the work of 100% sewage treatment within next one and half year. Commissioner, Kolhapur Municipal Corporation should submit bar chart with timeline for this work to fulfill the gap between treated & untreated sewage.</p> <p>Hon'ble Chief Secretary also directed Commissioner, Kolhapur Municipal Corporation to complete execution of 6 MLD STP by 31/12/2024.</p>

		<ul style="list-style-type: none"> • Commissioner, Ichalkaranji Municipal Corporation inform that 18 MLD STP will be completed within 15 days & also informed that another 2 numbers of STP's are proposed with total capacity 32 MLD. For the same tender will be issued after model code of conduct is over. • CEO, Zilla Parishad, Kolhapur informed that in the catchment of River Panchaganga, total 171 villages are located at the the bank of the river. Out of that 89 villages were mainly contributing to the pollution of river Panchaganga as 19.69 MLD sewage generated from these villages is disposed without any treatment in the river. Zilla Parishad, Kolhapur has taken short-term measures. Zilha Parishad had already started to prepare DPR of treatment & completed the administrative sanction of 40 villages. 	<p>Hon'ble Chief Secretary directed Commissioner, Ichalkaranji Municipal Corporation to expedite the work after model code of conduct & should be completed all work within one and half year.</p> <p>Hon'ble Chief Secretary directed CEO of Zilha Parishad & Chief Officers of Hupari Municipal Council, Hatkanangale Municipal Council, Kurundwad Municipal Council & Shirol Municipal Council Municipal Councils to complete the work of providing STP within one and half year.</p>
2	Ichalkaranji Municipal Corporation should immediately obtain CTO for 20 MLD of STP which is operational without CTO since 1998. MPCB should take appropriate action against IMC including penalty / levying and recovering of Environmental Compensation.	MPCB to review the issue of levying penalty with respect to operating STP without Consent to Operate.	<p>Hon'ble Chief Secretary directed Commissioner, Ichalkaranji Municipal Corporation to re-apply for Consent before MPCB.</p> <p>Hon'ble Chief Secretary also directed MS, MPCB to expedite the proposal of CTO of Ichalkaranji Municipal Corporation immediately once received to MPCB.</p>

3	<p>Environment compensation as per order in the matter OA No. 673 of 2018 related to news item published in "The Hindu authored by Shri. Jacob Coshy "More River Stretches are critically polluted CPCB. (Order dated 06.12.2019). Drains carrying untreated sewage functioning of STPs etc. may be levied and recovered from corporations. (KMC and IMC) and other local bodies in the area.</p>	<p>As per order of Hon'ble NGT dated 14.08.2024 NGT has directed KMC & IMC to self-assessed the amount of EDC which they would like to deposit. However, KMC & IMC has not submitted self-assessed report of EDC amount.</p>	<p>Hon'ble Chief Secretary directed to both KMC & IMC authorities to submit the self-assessed report regarding EDC to Hon'ble NGT within next 15 days i.e. before 28th November, 2024, if same is not reassessed & submit to Hon'ble NGT, it will be assumed that EDC calculated & submitted by MPCB to Hon'ble NGT is acceptable to both corporations & accordingly necessary directions will be issued for deduction of EDC amount from the State allocated funding to above Corporations.</p>
4	<p>CETP M/s Ichalkaranji Textile development cluster Ltd. (01 MLD) Shri. Laxmi Co-operative Industrial Estate shall ensure to discharge the treated effluent only after meeting with discharge standards. MPCB shall take action against non-compliance of discharge standards for the effluent which was being discharged on agriculture land during the committee visit on 21.10.2022. The pipeline used for conveyance of effluent shall be over ground with proper demarcation for identification.</p>	<p>CEO, MIDC to take necessary action in this regard.</p>	<p>Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to hold the further procedure regarding tendering & also directed to reconsider the DPR so as to come up with sustainable treatment facility to minimize the operation & maintenance cost, as explained by MIDC the O & M will be much more than the capital cost. Float tender with more sustainable option.</p>
5	<p>CETPS (M/s Ichalkaranji Textile development cluster Ltd.) 01 MLD at Shri. Laxmi Co-operative Industrial Estate, Tal-Hatkanangale and (M/s Ichalkaranji Textile CETP Ltd. 12 MLD) Ichalkaranji shall expedite their proposal towards achieving ZLD due to non-availability of adequate land for discharge of treated effluent for irrigation as per</p>	<p>The work of provision of ZLD through MIDC is in process. Department of Industry, Energy & Labour, Government of Maharashtra has passed resolution & sanction Rs. 609.58 Cr for upgradation of existing all CETP for textile units sited at Ichalkaranji & surrounding area as well as</p>	

	CTO condition non-requirement of water for irrigation during the monsoon in such cases treated effluent ultimately find its way into river Panchaganga.	MIDC has already floated the tender for the provision of the same. Whereas, CEO MIDC has informed that operation & maintenance of these ZLD will be huge amount ranging approximately Rs. 1200 Cr. Which will be burden & hence will not be maintained properly in future hence provision of ZLD shall be reviewed.	
6	CETP (10 MLD) M/s Kagal Hatkanangale five-star MIDC, Kagal Hatkanangale shall improve / or revamped HRTS including its design considering of local soil and probability saturation over the years and / or make available alternative land for discharge of treated effluent with new additional HRTS.	Kagal Hatkanangale CETP has not improved / revamped HRTS including its design considering of soil and as well as not provided additional land for disposal. MIDC has restricted the discharge of 3.0 MLD treated effluent for HRTS.	Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to take the review regarding the same & submit proposal to MPCB accordingly. MIDC to submit report to MPCB twice in a year as per directions of MOEF & CC dated 01.01.2016.
7	All CETPS shall submit report of studies on impact of soil and ground water quality twice a year (pre-monsoon/post monsoon) as per MOEF & CC Notification dated 01.01.2016 to MPCB.	CETP has not yet submitted the report regarding impact on soil & ground water.	
8	M/s. Ichalkaranji Power loom Mega Cluster (IPMC), Laxmi Co-Operative Industrial Estate, Tal-Hatkanangale shall provide full fledged RO and MEE as mentioned in CTE. MPCB may take appropriate action for non-compliance such as operation of Industry without CTO and discharge of effluent into nearby drain.	CEO, MIDC for necessary action.	Hon'ble Chief Secretary directed Chief Executive Officer, MIDC to take further necessary action in this regard. Hon'ble Chief Secretary directed MS, MPCB to take appropriate action against non-complying units regularly.
9	Pipeline used by CETPs or Industries for the conveyance of treated effluent for disposal land irrigation should be periodically checked in respect of leakages by CETP of concerned Industry through certified engineers and submit to directorate of Industrial safety and health (DISH) and MPCB.	CEO MIDC & MPCB to appoint a team of MPCB & MIDC officials for periodic visits.	Industry has attended the leakages from time to time. Officials of Maharashtra Pollution Control Board & MIDC along with members of CETP officials visited time to time to check the compliance and till date no any leakage observed by the team.

10	Expert Institute like Central Inland Fisheries Research Institute (CIFRI) may be engaged or committee with expert members from the Fisheries Department, Environment Department, Govt. of Maharashtra, Irrigation Department, MPCB, CIFRI may be constituted to investigate fish kill incidence, if any in future and without the root cause of fish kill which are generally occurring in particular month or area.	Principal Secretary (Environment And CC) to constitute a committee in this regard.	Hon'ble Chief Secretary directed Principal Secretary (Environment And CC) to constitute the Committee with ToR mentioned in the Hon'ble NGT order. The committee consists of 1) Regional Officer, MPCB, Kolhapur, 2) Executive Engineer, Water Resources Dept, 3) Assistant Commissioner, Fisheries Dept, 4) Officer from CIFRI . Regional Officer, MPCB, Kolhapur act as a member Conveyor of the committee.
11	Investigation may be conducted in respect of fish kill also due to unscientific of banned process for fish catching. The study may be carried out for practice of procedure or commercial fish farming in river Panchganga through reputed institute like CIFRI by fisheries department in respect of seeding, farming, catching, water quality, size or depth of the river, flow in river etc. and come out with SOP by Fisheries Department.	Secretary (Fisheries) to issue necessary directions / circular in this regard.	Hon'ble Chief Secretary directed Secretary (Fisheries) to investigate the incidence of fish kill & take action against the unscientific & banned processes for fish catchment. Hon'ble Chief Secretary also directed Secretary (Fisheries) to carry out study from reputed institute like CIFRI with respect to practice of procedure or commercial fish farming in river Panchganga & frame SOP accordingly. Hon'ble Chief Secretary directed MS, MPCB to borne the cost of this study. Fisheries department to submit the proposal to MPCB in this regard and MPCB agreed to sponsor the study
12	Kolhapur type WEIR (Bhandara) creates a stagnant water in the river along the stretch when there is lean flow though it is good for other uses of water including irrigation. This affects water quality due to accumulation of pollutant or stagnation of water over a period	After due discussion Secretary (Irrigation) has agreed to verify technical feasibility with experts about continuous flow in the Panchganga River to be maintained.	Hon'ble Chief Secretary directed Additional Chief Secretary (Water Resources) to take appropriate steps to maintain continuous flow in the Panchganga River.

	of time particularly in summer season and may cause fish kill. Therefore, Environment flow should be maintained in the river by Irrigation Department in consultation with other concern department.		Additional Chief Secretary (Water Resources) submitted that now, 15 days rotation is followed in Panchganga river & they will verify technical feasibility of maintaining continuous flow in the Panchganga River & accordingly issued necessary directions immediately.
13	Online continuous River Quality Monitoring Station may be installed at appropriate locations and data should be share with MPCB, Fisheries Department and Irrigation Department,	Work in progress.	Hon'ble Chief Secretary directed MS, MPCB to install Online continuous River Quality Monitoring Station at appropriate locations of Panchganga river immediately as well as other polluting rivers also.

- Chief Executive Officer, Zilha Parishad, Kolhapur informed that there are total 171 villages in the catchment of Panchganga River & out of that 89 villages are situated on the bank of river. Z. P. Kolhapur is taking temporary measures like community soak pits, leach pits, vanrai, check dams, planting plants like cana indica, taro in the discharge & use of sewage for irrigation purpose.
- Hon'ble Chief Secretary directed CEO, Zilha Parishad, Kolhapur to take permanent measures & submit detail report along with bar chart with time line for implementation of the permanent measures within one and half year.
- Hon'ble Chief Secretary directed Principle Secretary, Urban Development-2 Department & Principle Secretary, Water Supply & Sanitation Department to make statement of Sewage generation, amount of treated & untreated sewage discharged in to various water bodies, status of facilities provided for sewage treatment in Urban & Rural area respectively on their departments dashboard & also directed them to include statement of Solid Waste Management (generation & treatment) in urban & rural area on the dashboard. Hon'ble Chief Secretary directed both the departments to take quarterly review of the dashboard and requested to share the dashboard with MPCB.
- Hon'ble Chief Secretary directed all the concerned authorities to comply with the direction issued by Hon'ble NGT in a time bound manner.

Meeting concluded with vote of thanks.

RDP



महाराष्ट्र शासन

पर्यावरण व वातावरणीय बदल विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक

मंत्रालय विस्तार, मुंबई ४०० ०३२

दूरध्वनी : ०२२-२२८५५०८२

Email : envmantra-mh@nic.in

क्रमांक - याचिका-२०२३/प्र.क्र.०९/तां.क.३

दि.०२/१२/२०२४.

कार्यालयीन आदेश

वाचा:- मा. राष्ट्रीय हरित लवाद यांच्याकडे दाखल मूळ अर्ज क्र. ५६३/२०२२ “वृंदा बसू वि. महाराष्ट्र राज्य” प्रकरणी मा. मुख्य सचिव यांचे अध्यक्षतेखाली दि.१२/११/२०२४ रोजी झालेल्या बैठकीचे इतिवृत्त.

मा. राष्ट्रीय हरित लवाद यांच्याकडे दाखल मूळ अर्ज क्र. ५६३/२०२२ “वृंदा बसू वि. महाराष्ट्र राज्य” या प्रकरणामध्ये मा. लवादाने दिलेल्या आदेशानुसार मा. मुख्य सचिव यांचे अध्यक्षतेखाली दि.१२/११/२०२४ रोजी बैठक पार पडली. सदर बैठकीमध्ये मा. मुख्य सचिव यांनी मा. हरित लवादाच्या आदेशास अनुसरून भविष्यात काही असल्यास आणि सामान्यतः विशिष्ट महिन्यात किंवा क्षेत्रामध्ये होणा-या मासेमारीच्या घटनांची चौकशी करण्याकरिता सेंट्रल इनलँड फिशरीज रिसर्च इन्स्टिट्यूट (सीआयएफआरआय) सारख्या तज्ञ संस्था तसेच, महाराष्ट्र शासनाच्या मत्स्यव्यवसाय विभाग, पर्यावरण विभाग, पाटबंधारे विभाग, महाराष्ट्र प्रदूषण नियंत्रण मंडळ इ. यांचे प्रतिनिधी यांची समिती स्थापना करण्याचे निर्देश दिलेले आहेत. त्यानुसार खालीलप्रमाणे समिती गठीत करण्यात येत आहे.—

अ. क्र.	सदस्याचे नाव	पदनाम
१	कार्यकारी अभियंता, जलसंपदा विभाग, कोल्हापूर	अध्यक्ष
२	सहायक आयुक्त, मत्स्यव्यवसाय विभाग, कोल्हापूर	सदस्य
३	सेंट्रल इनलँड फिशरीज रिसर्च इन्स्टिट्यूट (CIFRI) संस्थेचे वरिष्ठ अधिकारी	सदस्य
४	प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कोल्हापूर	सदस्य सचिव

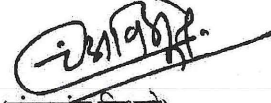
प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कोल्हापूर सदस्य सचिव हे सदर समितीचे समन्वय अधिकारी म्हणून काम पाहतील.

सदर समितीची कार्यकक्षा खालीलप्रमाणे राहिल :-

सदर समितीने पंचगंगा नदी क्षेत्रामध्ये होणा-या मासे मर्तुकीच्या घटनांची चौकशी करणे, त्याची कारणमिमांसा शोधणे तसेच, कोणत्याही कारणाशिवाय विशिष्ट कालावधीत किंवा विशिष्ट क्षेत्रात होणा-या मासे मर्तुकीच्या घटनांची चौकशी करणे, कारणमिमांसा शोधणे याबाबतचा अहवाल वेळोवेळी

मत्स्यव्यवसाय विभाग तसेच, महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांना सादर करणे व त्याअनुषंगाने शासनाने दिलेल्या निर्देशाची वेळोवेळी अंमलबजावणी करणे इत्यादी.

सादर कार्यालयीन आदेश सक्षम अधिकारी यांच्या मान्यतेने निर्गमित करण्यात येत आहे.



(चंद्रकांत विभूते)

उप सचिव, महाराष्ट्र शासन

- प्रत:- १) मुख्य सचिव, महाराष्ट्र शासन, ६ वा मजला, मंत्रालय, मुंबई.
 २) अपर मुख्य सचिव, जलसंपदा विभाग, मंत्रालय, मुंबई.
 ३) प्रधान सचिव, पर्यावरण व वातावरणीय बदल विभाग, मंत्रालय, मुंबई.
 ४) प्रधान सचिव, मत्स्यव्यवसाय विभाग, मंत्रालय, मुंबई.
 ५) सदस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, सायन, मुंबई.
 ६) संचालक, सेंट्रल इनलॅंड फिशरीज रिसर्च इन्स्टिट्यूट, बराकपूर, मोनिरामपूर, उत्तर बराकपूर, पश्चिम बंगाल-७००१२०.
 ७) सहायक आयुक्त, मत्स्यव्यवसाय विभाग, कोल्हापूर.
 ८) कार्यकारी अभियंता, जलसंपदा विभाग, कोल्हापूर.
 ९) प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कोल्हापूर.
 १०) निवडनस्ती, कार्यासन तां.क.-३.